

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 563/MP/2014**

- Subject : Petition under Regulation-12 and Regulation-13 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014
- Date of hearing : 2.6.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member
- Petitioner : Monnet Ispat and Energy Limited
- Respondents : Chhattisgarh State Load Dispatch Centre and others
- Parties present : Shri Avinash Menon, Advocate, MIEL  
Ms. Suparna Srivastava, Advocate, CSPTCL  
Shri Girish Gupta, CSPTCL

**Record of Proceedings**

Learned proxy counsel for the petitioner submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. He further requested for time to file rejoinder to the reply filed by SLDC, Chhattisgarh.

2. The Commission directed the petitioner to file its rejoinder on affidavit, by 19.6.2015 with an advance copy to the respondents.
3. The petition shall be listed for hearing on 9.7.2015.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**